

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, CAMP AT AURANGABAD.

OA Nos. 1067, 1068, 1070, 1071, 1072, 1073, 1074 and 1075/1999.

Thursday, this the 6th day of December, 2001

Hon'ble Shri S.R.Adige, Vice-Chairman (A),
Hon'ble Shri S.L.Jain, Member (J).

1. Original Application No.1067/1999.

H.N. Bakore,
684, Hadako Colony,
Savedi Road,
Ahmednagar.Applicant.

2. Original Application No.1068/1999.

C.B.Tamboli,
12, Krishnagopal Housing Colony,
Bhimnagar,
Ahmednagar - 411 004.Applicant.

3. Original Application No.1070/1999.

N.M.Chaudhari,
Kshitij, Samarth Colony,
Savedi Road,
Ahmednagar - 414 003.Applicant.

4. Original Application No.1071/1999.

R.M.Dani,
At P.O., Nimbalkar, (B.C.R.),
M.I.D.C.,
Ahmednagar - 414 111.Applicant.

5. Original Application No.1072/1999.

B.C.Pimpalkar,
Asiana Garden,
Near Panchewati,
Pipeline Road,
Ahmednagar.Applicant.

6. Original Application No.1073/1999.

S.D.Jawale,
7 - Ashok Complex,
Anandnagar,
Near Kokhandi Bridge,
Ahmednagar - 414 001.Applicant.

7. Original Application No.1074/1999.

D.B.Karale,
Himani Complex,
Bhushannagar, Kedgaon,
Tal. & Dist.
Ahmednagar - 414 005.Applicant.

8. Original Application No.1075/1999.

Mrs. Shamla B. Mahanoor,
468, 'Yashodhan',
Pipeline, Hudco, Pipeline Road,
Ahmednagar - 414 003.

...Applicant.

Secretary,
National Union of Postal Employees,
Class - III,
Ahmednagar.

... 2nd Applicant in
all the 8 OAs.

(By Advocate Shri S.P.Kulkarni)

v.

1. Union of India through
Senior Superintendent of Post Offices,
Ahmednagar Postal Division,
At Ahmednagar - 440 001.

2. Senior Postmaster,
Ahmednagar Head Post Office,
At P.O. Ahmednagar - 440 001.

3. Director of Postal Services,
(through & Office of the :
Postmaster General, Pune Region,
At P.O. Pune - 411 001.

4. Member (Posts),
Through : Secretary,
Department of Posts (Ex-Officio)
and Director General (Posts),
Department of Posts, Ministry of
Communications, Govt. of India,
Sanchar/Dak Bhawan,
New Delhi 110 001.

(By Advocate Shri V.S.Masurkar)

: O R D E R (ORAL) :

By S.R.Adige, Vice-Chairman (A).

We have heard both sides.

2. Both sides agree that these eight (8) OAs can be disposed of by this common order.

3. Accordingly, with the agreement of both sides, these eight (8) OAs stands disposed of with a direction to Respondents that in OA No.1073/99, where the charge against applicant was

...3.

disobeying the orders of Sr. Postmaster Ahmednagar to be deputed to Karjat S.O. and the penalty imposed was reduction in pay by one stage by 35 months which would not earn increment, and where the appeal was rejected, the penalty will stand reduced, such that the words 'will not earn increment' will be deleted from the penalty, ~~so~~ that applicant will not be denied increment for the aforesaid period.

4. Similarly, in regard to OA No.1074/99, whereby the penalty of reduction in pay by three stages for 35 months during which period, the applicant would not earn increment, was subsequently modified to one of reduction by one stage for a period of 18 months, it is clarified that applicant will not be denied increments for the aforesaid period.

5. The other OAs covered by this common order do not warrant any interference.

6. These 8 OAs are disposed of in terms of the aforesaid directions, which should be implemented by respondents within three months from the date of receipt of a copy of this order. No costs.

S.L.Jain
(S.L.JAIN)

MEMBER (J)

B.

S.R.Adige
(S.R.ADIGE)
VICE-CHAIRMAN (A)